The Punjab Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1937

Act 3 of 1937

Keyword(s):
House, Maintenance, Salary, Legislative Assembly, Speaker of Legislative Assembly
THE PUNJAB LEGISLATIVE ASSEMBLY
SPEAKER’S AND DEPUTY SPEAKER’S
SALARIES ACT, 1937

PUNJAB ACT No. 3 OF 1937

[Received the assent of His Excellency the Governor under section 75 of the Government of India Act, 1935, on the 23rd April, 1937, and was first published in the Punjab Gazette, Extraordinary, of the 28th April, 1937.]

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| 1937 | 3   | The Punjab Legislative Assembly Speaker’s and Deputy Speaker’s Salaries Act, 1937 | Amended in part, Punjab Act No. 17 of 1952 \(^2\)  
Adapted by Adaptation of Laws Order, 1950  
Amended by Punjab Act 17 of 1952 \(^4\)  
Amended by Punjab Act 36 of 1953 \(^5\)  
Amended by Punjab Act 22 of 1955 \(^6\)  
Extended to Pepsu Territory by Punjab Act 33 of 1957 \(^7\) |


\(^3\) For Statement of Objects and Reasons see Punjab Government Gazette, Extraordinary, dated 21st October, 1952, p. 1178; for proceedings in Assembly see Punjab Legislative Assembly Debates, 1952.


\(^5\) For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1953, page 1552.

\(^6\) For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1955, page 674.

\(^7\) For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1957, page 1638.
SPEAKER'S AND DEPUTY
SPEAKER'S SALARIES

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<td>Amended by Punjab Act 15 of 1964²</td>
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An Act to provide for the salaries of the Speaker and the Deputy Speaker of the Legislative Assembly of the Punjab

Preamble

WHEREAS by the Government of India Act, 1935, provision has been made for the determination of the salaries of the Speaker and the Deputy Speaker of the Punjab Legislative Assembly by Act of the Provincial Legislature; it is hereby enacted as follows:—

1. This Act may be called the Punjab Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1937.

¹For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1963, page 1020.

²For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1964, page 453-54.


1937 : Pb. Act 3] LEGISLATIVE ASSEMBLY SPEAKER'S AND DEPUTY SPEAKER'S SALARIES

1[1-A. (a) "House" includes the staff quarters and other buildings appurtenant thereto, and the gardens thereof.

Definitions.

(b) "Maintenance" in relation to a house shall include the payment of local rates and taxes, and charges for electricity and water.

2. There shall be paid to the Speaker of the Punjab Legislative Assembly a salary at the rate of 2[eighteen thousand rupees a year and a conveyance allowance at the rate of three thousand and six hundred rupees a year and there shall in addition be provided by Government a free furnished house 3[ ] for him 4[the maintenance charges of which shall be borne by the State Government]. 5[The State Government may allow him to continue in free occupation of the house for a period not exceeding fifteen days from the date of his ceasing to be the Speaker.]

Salary of the Speaker.

3. There shall be paid to the Deputy Speaker of the Punjab Legislative Assembly a salary at the rate of 6[nine thousand and six hundred rupees] a year 7[and a conveyance allowance at the rate of two thousand and four hundred rupees a year and there shall in addition be provided by the State Government a free furnished house at Chandigarh for him the maintenance charges of which shall be borne by the State Government or in lieu thereof he shall be paid such allowance not exceeding one hundred and fifty rupees per mensam as the State Government may fix. The State Government may also allow him to continue in free occupation of the house for a period not exceeding fifteen days from the date of his ceasing to be the Deputy Speaker.]

Salary of the Deputy Speaker.

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1New section 1-A, added by Punjab Act No. 17 of 1952, section 2. This new section shall be deemed to be so added with effect from the 17th April, 1952.
2Substituted for the words “thirty-six thousand rupees a year” by East Punjab Act, 10 of 1947, section 2.
3The words “at Simla” omitted by Punjab Act 36 of 1953, section 2.
4Added after the words “Simla for him”, by Punjab Act No. 17 of 1952, section 2.
5Added by Punjab Act 36 of 1953.
6Substituted for the words “six thousand rupees” by Punjab Act 15 of 1964, section 2.
7Added by Punjab Act 36 of 1963, section 2.
(1) The Speaker and the Deputy Speaker shall each be entitled to have a telephone installed at any place within his constituency or at his permanent place of residence, if such facility is available at such place at normal rates and without incurring any additional cost, as may be specified by him and after the place of installation is so specified, the charges for first installation of, security deposit and annual rent for, such telephone shall be borne by the State Government and all other expenses such as those relating to local and outside calls shall be paid by the Speaker or the Deputy Speaker, as the case may be:

Provided that the expenditure on local and outside calls incurred by the Speaker or the Deputy Speaker, as the case may be, in any month shall be reimbursed by the Government subject to a maximum of fifty rupees.

(2) All expenses which are payable by the Speaker or the Deputy Speaker in relation to the telephone installed under sub-section (1) shall be paid by the Speaker or the Deputy Speaker, as the case may be, directly in cash and if it is not so done, the same may be adjusted by the State Government against any amount due to the Speaker or the Deputy Speaker, as the case may be, from the State Government.

(4) The State Government may grant a repayable advance of loan of a sum not exceeding [fifteen thousand rupees to the Speaker and Deputy Speaker] of the Punjab Legislative Assembly for the purchase of a motor-car.

(2) The State Government may make rules regulating the grant and repayment of such an advance of loan.

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1Added by Punjab Act 8 of 1970, section 2.
2Added by Punjab Act 22 of 1955.
3Substituted for the words “twelve thousand rupees to the Speaker” by Punjab Act 3 of 1968, section 2.